

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 14.02.2013

The meeting No.45/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 14.02.2013 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting Nos.44/AM-13, dated 07.02.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 07.02.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.45/AM-13 dated 14.02.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 45/84-ALC3/2012

MEETING DATE : 14.02.2013

1	Case No.:19/35/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/84/050/00313/AM13/	RLA File :04/24/040/00146/AM13/	Lic.No/Date:0410140510 16.10.2012	Defer Date: 07.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 07.03.2013.

Case No.:5/32/84-ALC3/2012	Party Name: FASHION ACCESSORIES	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Approved
HQ File :01/84/050/00291/AM13/	RLA File :05/23/040/00316/AM13/	Lic.No/Date:0510338585 07.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on repeat basis as per decision taken in item No.12 of NC meeting No.25/AM-13 held on 27.09.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Guest towels S/2 made of 100% Linen woven fabric, GSM-165+/-10%, Size-15x22 inches (one set=02 pcs.)	1935 set	100% Linen woven fabric, GSM-165+/-10%	1236 Sq. meter
2.	Shams made of 100% Linen woven fabric, GSM-165+/-10%, Size-20x32 inches	8865 Nos.	100% Linen woven fabric, GSM-165+/-10%	9395 Sq. meter
3.	Runner made of 100% Linen woven fabric, GSM-165+/-10%, Size-18x108 inches	570 Nos.	100% Linen woven fabric, GSM-165+/-10%	1043 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/37/84-ALC3/2012	Party Name: G.R.CORPORATION	Meet No/Date:45/84-ALC3/2012	Status: Rejected
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3			14.02.2013	
	HQ File :01/84/050/00353/AM13/	RLA File :06/24/040/00028/AM13/	Lic.No/Date:0610029561 09.11.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the clarification given by the applicant firm vide their letter dated 10.1.2013 is not correct. It has been clarified that import item is 1,00,000.00 Kgs. whereas in application, it is 60,000.00 Kgs. Same anomaly exists for other import item vis-a-vis export item also. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

4	Case No.:47/35/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/84/050/00341/AM13/	RLA File :04/24/040/00177/AM13/	Lic.No/Date:0410141046 16.11.2012	Defer Date: 07.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 07.03.2013.			

5	Case No.:5/37/84-ALC3/2012	Party Name: PRAYAAN EXIM PVT. LTD.	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Rejected
	HQ File :01/84/050/00354/AM13/	RLA File :13/24/040/00038/AM13/	Lic.No/Date:1310041503 23.11.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 03.01.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:3/36/84-ALC3/2012	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Approved
	HQ File :01/84/050/00346/AM13/	RLA File :30/24/040/00040/AM13/	Lic.No/Date:3010090274	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on repeat basis as per decision taken in item No.12 of NC meeting No.26/AM-13 held on 04.10.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic dyed yarn (under worsted system) (1.11 Kg/Kg content in export product)	8,00,000 Kgs.	Acrylic Fibre, 1.5 D – 3.5 D	5,00,000 Kgs.
			Acrylic Fibre, 5-7D	3,69,231 Kgs.
			Cationic Dyes/Optical brightener Textile Auxiliaries	16,000 Kgs.
			Chemicals viz. Retarder/ Levelling Agent/Softner (Hydrophilic/ Cationic/ Bulky/ Silicon) Softner Flakes, Dyes Fixation Accelerator, Gaur Gum, Defoamer/De-aerating Agent	51,200 Kgs.
			Wax Roll Textile Grade Wax	3200 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
HQ File :01/84/050/00376/AM13/	RLA File :03/95/040/00620/AM13/	Lic.No/Date:0310717119 13.12.2012	Defer Date: 14.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing

on 14.03.2013.

8	Case No.:1/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/84/050/00375/AM13/	RLA File :03/95/040/00650/AM13/	Lic.No/Date:0310717384 17.12.2012	Defer Date: 14.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.			

9	Case No.:4/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/84/050/00378/AM13/	RLA File :03/95/040/00639/AM13/	Lic.No/Date:0310717372 17.12.2012	Defer Date: 14.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.			

10	Case No.:1/45/84-ALC3/2012	Party Name: GAURA V INTERNATIONAL	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Approved											
	HQ File :01/84/050/00423/AM13/	RLA File :05/23/040/00382/AM13/	Lic.No/Date:0510341019 17.12.2012												
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of measurement and CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-														
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">1.</td><td rowspan="2">Ladies Shorts made of 52% Linen 48% Cotton printed woven fabric, GSM-235+/-10% with pocket made of 100% Polyester dyed woven fabric, GSM-65+/-10% (Style No.305106/312195)</td><td rowspan="2">9200 Nos.</td><td>52% Linen 48% Cotton printed woven fabric, GSM-235+/-10%</td><td>11,592 Sq. meter</td></tr> <tr> <td>100% Polyester dyed woven fabric, GSM-65+/-10%</td><td>2852 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Shorts made of 52% Linen 48% Cotton printed woven fabric, GSM-235+/-10% with pocket made of 100% Polyester dyed woven fabric, GSM-65+/-10% (Style No.305106/312195)	9200 Nos.	52% Linen 48% Cotton printed woven fabric, GSM-235+/-10%	11,592 Sq. meter	100% Polyester dyed woven fabric, GSM-65+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed											
1.	Ladies Shorts made of 52% Linen 48% Cotton printed woven fabric, GSM-235+/-10% with pocket made of 100% Polyester dyed woven fabric, GSM-65+/-10% (Style No.305106/312195)	9200 Nos.	52% Linen 48% Cotton printed woven fabric, GSM-235+/-10%	11,592 Sq. meter											
			100% Polyester dyed woven fabric, GSM-65+/-10%	2852 Sq. meter											

11	Case No.:5/45/84-ALC3/2012	Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/84/050/00427/AM13/	RLA File :03/94/040/00783/AM13/	Lic.No/Date:0310717396 17.12.2012	Defer Date: 14.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given manufacturing process, flowchart, stage-wise wastage and net content of each import item in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 14.03.2013.			

12	Case No.:3/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/84/050/00377/AM13/	RLA File :03/95/040/00685/AM13/	Lic.No/Date:0310717630 19.12.2012	Defer Date: 14.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.			

13	Case No.:4/45/84-ALC3/2012	Party Name: JAMES WALKER INMARCO INDUSTRIES PVT. LTD.,	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/84/050/00426/AM13/	RLA File :03/94/040/00782/AM13/	Lic.No/Date:0310717760 20.12.2012	Defer Date: 14.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given manufacturing process, flowchart, stage-wise wastage and net content of each import item in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 14.03.2013.			

14	Case No.:6/45/84-ALC3/2012	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/84/050/00428/AM13/	RLA File :03/94/040/00797/AM13/	Lic.No/Date:0310717819 20.12.2012	Defer Date: 14.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement chart, CAD/CAM and sketch of export product indicating style number in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 14.03.2013.			

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Case No.:3/45/84-ALC3/2012	Party Name: FREUDENBERG GALA HOUSEHOLD PRODUCT PVT. LTD.	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Approved	
HQ File :01/84/050/00425/AM13/	RLA File :03/94/040/00835/AM13/	Lic.No/Date:0310719987 09.01.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Monofilament for brushes (0.40mm to 0.70mm), Net content-PP Granules (Rafia Grade)= 29,000 Kgs.	29,000 Kgs.	Polypropylene Granules (Rafia Grade)	30,450 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

16	Case No.:2/45/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:45/84-ALC3/2012 14.02.2013	Status: Deferred
	HQ File :01/84/050/00424/AM13/	RLA File :04/24/040/00233/AM13/	Lic.No/Date:0410142835 23.01.2013	Defer Date: 07.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 07.03.2013.			

MANUAL AGENDA CASES

(17)

Case No.712	M/s Saati India Pvt. Ltd., Mumbai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/141/AM-13/DES-V
Changes/Addition in the item of description against Advance Authorization No.0310693006 dated 01.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change in the description of export and import products. Accordingly, the Committee after deliberations decided to change in the description of export and import products against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Saatifil Acoustex B090 – coloured Polyester Mesh/Saatifil Hyphobe Acoustex B090 HY- Coloured Polyester Mesh (Thickness 0.048mm to 0.125mm, width-2000mm)	6667 Sq. meter	Relevant Saatifil Acoustex B090 – coloured Polyester Fabric/Saatifil Hyphobe Acoustex B090 HY- Coloured Polyester fabric (Thickness 0.048mm to 0.125mm, width-2000mm)	7000 Sq. meter
2.	Saatifil MET Acoustex 075 AL Polyester Mesh (Thickness 0.048mm to 0.125mm, width-2000mm)	2858 Sq. meter	Relevant Saatifil MET Acoustex 075 AL Polyester Fabric (Thickness 0.048mm to 0.125mm, width-2000mm)	3000 Sq. meter
3.	Saatifil Acoustex B020 – coloured Polyester Mesh/Saatifil Hyphobe Acoustex B020 HY- Coloured Polyester Mesh (Thickness 0.048mm to 0.125mm, width-2000mm)	953 Sq. meter	Relevant Saatifil Acoustex B020 – coloured Polyester Fabric/Saatifil Hyphobe Acoustex B020 HY- Coloured Polyester fabric (Thickness 0.048mm to 0.125mm, width-2000mm)	1000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.713	M/s Saati India Pvt. Ltd., Mumbai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/030/AM-11/DES-V
Changes/Addition in the item of description against Advance Authorization No.0310571928 dated 29.04.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change in the description of export and import products. Accordingly, the Committee after deliberations decided to change in the description of export and import products against the Advance Authorization issued in this case as detailed below: -

Export item	Qty.	Import item	Qty. allowed
Saatifill Acoustex coloured polyester mesh/ Saatifil Hyphobe Acoustex coloured Polyester Mesh HY (thickness 0.048mm to 0.125 mm, width – 130mm to 1000mm)	1 Sq mtr.	Relevant Saatifill Acoustex coloured polyester fabric/ Saatifil Hyphobe Acoustex coloured Polyester fabric HY (Thickness 0.048mm to 0.125mm, width-1200mm)	1.05 Sq mtr.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.714	M/s Saati India Pvt. Ltd., Mumbai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/030/AM-13/DES-V

Changes/Addition in the item of description against Advance Authorization No.0310692368 dated 26.04.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change in the description of export and import products. Accordingly, the Committee after deliberations decided to change in the description of export and import products against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Saatifil Acoustex B065 – coloured Polyester Mesh/ Saatifil Hyphobe Acoustex B065 HY– coloured Polyester Mesh (Thickness 0.048mm to 0.125mm, width-2000mm)	6381 Sq. meter	Relevant Saatifil Acoustex B065 – coloured Polyester Fabric/ Saatifil Hyphobe Acoustex B065 HY– coloured Polyester fabric (Thickness 0.048mm to 0.125mm, width-2000mm)	6700 Sq. meter
2.	Saatifil Acoustex B160 - coloured Polyester Mesh/ Saatifil Hyphobe Acoustex B160 HY– coloured Polyester Mesh (Thickness 0.048mm to 0.125mm, width-2000mm)	6381 Sq. meter	Relevant Saatifil Acoustex B160 - coloured Polyester Fabric/ Saatifil Hyphobe Acoustex B160 HY– coloured Polyester fabric (Thickness 0.048mm to 0.125mm, width-2000mm)	6700 Sq. meter
3.	Saatifil Acoustex B032 – coloured Polyester Mesh/ Saatifil Hyphobe Acoustex B032 HY– coloured Polyester Mesh (Thickness 0.048mm to 0.125mm, width-2000mm)	9524 Sq. meter	Relevant Saatifil Acoustex B032 – coloured Polyester Fabric/ Saatifil Hyphobe Acoustex B032 HY– coloured Polyester fabric (Thickness 0.048mm to 0.125mm, width-2000mm)	10,000 Sq. meter
4.	Saatifil Acoustex B075 –	9524 Sq.	Relevant Saatifil Acoustex	10,000 Sq.

	coloured Polyester Mesh/ Saatifil Hyphobe Acoustex B075 HY– coloured Polyester Mesh (Thickness 0.048mm to 0.125mm, width-2000mm)	meter	B075 – coloured Polyester Fabric/ Saatifil Hyphobe Acoustex B075 HY– coloured Polyester fabric (Thickness 0.048mm to 0.125mm, width-2000mm)	meter
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.715	M/s Saati India Pvt. Ltd., Mumbai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/031/AM-13/DES-V
Changes/Addition in the item of description against Advance Authorization No.0310691674 dated 23.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change in the description of export and import products. Accordingly, the Committee after deliberations decided to change in the description of export and import products against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Saatifil Acoustex B065 – coloured Polyester Mesh/ Saatifil Hyphobe Acoustex B065 HY– coloured Polyester Mesh (Thickness 0.048mm to 0.125mm, width-	6381 Sq. meter	Relevant Saatifil Acoustex B065 – coloured Polyester Fabric/ Saatifil Hyphobe Acoustex B065 HY– coloured Polyester fabric (Thickness 0.048mm to	6700 Sq. meter

	2000mm)		0.125mm, width-2000mm)	
2.	Saatifil Acoustex B160 - coloured Polyester Mesh/ Saatifil Hyphobe Acoustex B160 HY- coloured Polyester Mesh (Thickness 0.048mm to 0.125mm, width-2000mm)	6381 Sq. meter	Relevant Saatifil Acoustex B160 - coloured Polyester Fabric/ Saatifil Hyphobe Acoustex B160 HY- coloured Polyester fabric (Thickness 0.048mm to 0.125mm, width-2000mm)	6700 Sq. meter
3.	Saatifil Acoustex B032 – coloured Polyester Mesh/ Saatifil Hyphobe Acoustex B032 HY- coloured Polyester Mesh (Thickness 0.048mm to 0.125mm, width-2000mm)	9524 Sq. meter	Relevant Saatifil Acoustex B032 – coloured Polyester Fabric/ Saatifil Hyphobe Acoustex B032 HY- coloured Polyester fabric (Thickness 0.048mm to 0.125mm, width-2000mm)	10,000 Sq. meter
4.	Saatifil Acoustex B075 – coloured Polyester Mesh/ Saatifil Hyphobe Acoustex B075 HY- coloured Polyester Mesh (Thickness 0.048mm to 0.125mm, width-2000mm)	9524 Sq. meter	Relevant Saatifil Acoustex B075 – coloured Polyester Fabric/ Saatifil Hyphobe Acoustex B075 HY- coloured Polyester fabric (Thickness 0.048mm to 0.125mm, width-2000mm)	10,000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.716	M/s Chhatariya Firetech Industries Ltd., Mumbai
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NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/244/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310711370 dated 03.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm was requested to give net content of inputs in Kg. term (both indigenous as well as imported) in the export product in support of their proposal. The applicant firm has not provided the same to consider the proposal. In view of this, it was not possible for the Committee to compute the requirement of fabric asked for. Therefore, the Committee has decided to maintain status quo in this case. However, the Committee agreed with the request of the applicant firm to change the ITC(HS) code of the export product from 59090000 to 59090020.

(22)

Case No.717	M/s Laxmi Fabrics, Bangalore
NC 45/AM-13, dt.14.02.2013	File No.01/84/171/28/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0710090711 dated 13.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Handloom Silk Rugs made out of thrown silk yarn (Gummed)	4411.760 Kgs.	Thrown silk yarn of any grade (Gummed)	6000.000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.718	M/s A.I Enterprises Pvt. Ltd., Chennai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/314/AM-13/DES-V
Ratification of Input Output Norms against Advance Authorization No.0410140651 dated 26.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample, CAD/CAM, measurement chart and after deliberations decided to re-fix the ad-

hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Wide Leg Trousers made of 100% Linen dyed woven fabric regular sanforized, GSM-113+/-10%	1110 Nos.	100% Linen dyed woven fabric regular sanforized, GSM-113+/-10%	3485 Sq. meter (@ 3.14 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.719	M/s Akriti Apparels Pvt. Ltd., Faridabad
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/324/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0510338393 dated 06.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change of description in the export product. Accordingly, Committee after deliberations decided to change of description in the export product against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Babies Dress made from 60% Cotton 40% Nylon lace fabric, GSM-107+/-10% (imported) and lining 100% Polyester fabric (Indigenous), Style No. 7130854-001/002/003 ChG May L. Dress	1010 Nos.	60% Cotton 40% Nylon lace fabric, GSM-107+/-10%, width-150 cms.	788 Sq. meter
2.	Girls Dress made from 60% Cotton 40% Nylon lace fabric, GSM-107+/-10% (imported) and lining 100% Polyester fabric (Indigenous), Style No. 7130854-001/002/003 ChG May L. Dress	13,130 Nos.	60% Cotton 40% Nylon lace fabric, GSM-107+/-10%, width-150 cms.	14,438 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.720	M/s Surgeine Healthcare India Pvt. Ltd., New Delhi
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/511/AM-13/DES-V
Ratification of input output Norms in respect of Annual Advance Authorization No. 0510337525 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.03.2013.

(26)

Case No.721	M/s Vrijesh Natural Fibre & Fabrics (India) Pvt. Ltd., Mumbai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/512/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310712751 dated 15.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flax/Cotton fabrics(dyed), twisted/ untwisted (Assorted percentage: (75/25), (90/10), (60/40), Flax yarn-8995.00 Kgs.	11,217.00 Kgs.	Flax Yarn	9625.00 Kgs.
2.	Flax/Cotton/Polyester (53/12/35) fabrics (dyed), twisted/untwisted, Flax yarn-1500 Kgs.	2830.00 Kgs.	Flax Yarn	1605.00 Kgs.
3.	Flax/Cotton fabrics (grey & bleached), twisted/ untwisted (Assorted percentage:	7665.00 Kgs.	Flax Yarn	5775.00 Kgs. (including 5%

	(75/25), (90/10), (60/40), Flax yarn-5500.00 Kgs.			wastage)
4.	Flax/Cotton/Polyester (53/12/35) fabrics (grey & bleached), twisted/untwisted, Flax yarn-1400 Kgs.	2641.00 Kgs.	Flax Yarn	1470.00 Kgs. (including 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.722	M/s Howrah Mills Co. Ltd., Howrah
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/396/AM-12/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0210173034 dated 25.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 03.01.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(28)

Case No.723	M/s Chinar Forge Ltd., Jalandhar
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/156/AM-12/DES-V
Ratification of input output Norms in respect of Advance Authorization No.3010075641 dated 03.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to change the line of footnote "The import of Dyes and Chemicals (Sr. No. 6 to 12) shall be restricted to 14% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5" of the decision of NC meeting held on 1.12.2011 as the import items at Srl. 6, 7 & 12 i.e. Natural Rubber Latex, Synthetic Rubber Latex & Calcium Carbonate respectively do not fall under the category of 'Dyes & Chemicals'. The Committee as per the written comments of DIPP conveyed

vide their O.M. dated 13.2.2013 decided to change the line of the footnote which may read as “The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for textiles at Sl. No.5”.

(29)

Case No.724	M/s Madhu India Deco Ltd., Lucknow
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft paper wastage from 10.19% to 15.42% to 100% EOU.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 31.12.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(30)

Case No.725	M/s Chinar Forge Ltd., Jalandhar
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/375/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0510334271 dated 11.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M., dated 13.02.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic printed tufted Carpets/Mats (8,00,000 Sq. meter) with rubber coating of 900 grams per sq, meter consisting of (i) Nylon/ Polyamide BCF yarn 100% Nylon = 2,67,428.57 Kgs.,	8,35,992.07 Kgs.	Nylon/ Polyamide BCF yarn 100% Nylon	2,80,800 Kgs. (1.05 Kg/kg content in export)
			Polypropylene Carpet backing	8,32,000 Sq. meter (74,880 Kgs.)
			Natural Rubber Latex	1,54,930 Kgs.

(ii) Polypropylene Carpet backing (72,000 Kgs.) = 8,00,000 Sq. meter, (iii) Natural Rubber Latex with 60% DRC & 62% TSC = 90,619.43 Kgs. (iv) Synthetic Rubber Latex with 66% TSC = 2,88,962.94 Kgs., (v) Wingstay L = 4528.3 Kgs., (vi) Acid/Cationic dyes of 100% strength = 5348.57 Kgs., (vii) Polyacrylic Thickner = 16,000.00 Kgs. & (viii) Calcium Carbonate = 1,12,452.83 Kgs.	with 60% DRC & 62% TSC	
	Synthetic Rubber Latex with 66% TSC	4,64,092 Kgs.
	Wingstay L	4800 Kgs. (Max. 0.013 Kg/sq. meter)
	Acid/Cationic dyes of 100% strength	5349.00 Kgs.
	Polyacrylic Thickner	16,000 Kgs. (0.02 Kg./sq. meter)
	Calcium Carbonate	1,19,200 Kgs. (0.184 Kg/sq. meter of export)

The value of dyes and polyacrylic thickner shall be restricted to 14% of FOB value within overall CIF value of the licence. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(31)

Case No.726	M/s Faze Three Exports, Mumbai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/804/AM-06/DES-V, No.01/84/50/820/AM-06/DES-V, No.01/84/162/122/AM-08/DES-V and No.01/84/50/23/AM-07/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0310373227 dated 24.03.2006, 0310372017 dated 17.03. 2006, 0310425137 dated 30.03.2007 and 0310376683 dated 20.04.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that:

Advance Authorization No.0310373227 dated 24.03.2006

The Committee observed that the input is 55% Viscose 45% Polyester Velvet burnout fabric, GSM-150 & width-52". The

accountability of same should be shown in the description of export product. It is not the case here. Therefore, the applicant firm should submit the correct description of the export product in application.

Advance Authorization No. 0310372017 dated 17.03.2006

- The net content of both the input i.e. 100% Nylon yarn of 1200Dtex/136Fil X 2 and 100% Nylon yarn of 4200 Dtex/272Fil X 2 in the total quantity of export product should be given.

Advance Authorization No. 0310376683 dated 20.04.2006

The content of input requested (i.e. 55% Rayon 45% Polyester Velvet burnout fabric, GSM-150, width-54) should be in Kg. term in the export product.

Advance Authorization No.0310425137 dated 30.03.2007

- This proposal has already cleared by NC in its meeting held on 05.06.2008.

The case stands for re-listing on 14.03.2013.

(32)

Case No.727	M/s Rabia Leather Industries (P) Ltd., Chennai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/236/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410139323 dated 30.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 07.03.2013.

(33)

Case No.728	M/s Rabia Leather Industries (P) Ltd., Chennai
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/250/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0410139872 dated 20.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 07.03.2013.

(34)

Case No.729	M/s Chelsea Mills, New Delhi
NC 45/AM-13, dt. 14.02.2013	File No.01/84/171/47/AM-13/DES-V
Fixation of ad-hoc Norms in respect of Annual Advance Authorization No.0510323823 dated 02.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.03.2013.

(35)

Case No.730	M/s Mahavir Spinfab Pvt. Ltd., Kanpur
NC 45/AM-13, dt. 14.02.2013	File No.01/84/50/249/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.0610028917 dated 12.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the weight of the export product in support of their proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(36)

Case No.731	M/s Maccaferri Environmental Solution Pvt. Ltd., Pune
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/489/AM-13/DES-V
Ratification of input output Norms in respect of Advance Authorization No.3110038032 dated 06.04.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information in support of their proposal:-

- i) The net content of import items in export item.
- ii) Manufacturing process indicating stage-wise wastage of each raw material (both imported and indigenous.
- iii) Consumption of all inputs with corresponding production of export item duly certified by concerned Central Excise/Chartered Accountant for last three years.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 14.03.2013.

(37)

Case No.732	M/s JFC Business Ltd., Kolkata
NC 45/AM-13, dt. 14.02.2013	File No.01/84/162/261/AM-13/DES-V
Application for fixation of SION.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not mentioned the Advance Authorization No. in the application. The Committee is not aware whether the licence has been issued to the applicant firm or not. However, from the Norms Committee side, wastage is approved as applied for by the applicant firm.

The R.A. should ensure that licence number is indicated by the applicant firm in the application.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
